

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 1416
ANSWERED ON 29.07.2025

DATA ON LAND PARCELS

1416. ADV. ADOOR PRAKASH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the implementation status of the SVAMITVA Scheme on land parcels which have been mapped in the country, State-wise;
- (b) the number of conflict-prone tribal areas mapped under the SVAMITVA scheme, State and district-wise, and year-wise; and
- (c) the details of the efforts are being undertaken to cover Scheduled Areas currently excluded under the Provisions of the Panchayats (Extension to Scheduled Areas) Act, 1996?

ANSWERS

MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

a) Ministry of Panchayati Raj is implementing SVAMITVA Scheme to provide Record of Rights to village property owners. The scheme aims to demarcate inhabited (Abadi) land in rural areas through the latest drone survey-technology through the collaborative effort of the Ministry of Panchayati Raj, State Revenue Departments, State Panchayati Raj Departments and Survey of India. The scheme has multiple objectives enabling bank loan against property card, reducing property related disputes and comprehensive village level planning. As on 24th July 2025, drone survey has been completed in 3.26 lakh villages, 2.63 crore property cards have been prepared for 1.73 lakh villages. Drone survey is saturated in Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, Chhattisgarh, Delhi, Kerala and Ladakh. The scheme has been saturated in Haryana, Uttarakhand, Puducherry, Goa, Tripura, Dadra Nagar Haveli Daman, Lakshadweep and A&N Island. State/UT wise details at **Annexure-I**

b) Under SVAMITVA, States/UTs identify villages for drone survey and property card generation based on State Acts and Rules where Abadi or inhabited areas exist, which may include tribal areas. However, the Scheme does not maintain a separate State-wise, district-wise, or year-wise database specifically for conflict-prone tribal areas. Thus, no data is maintained under the SVAMITVA Scheme specifically regarding the number of conflict-prone tribal areas mapped, State and district-wise, and year-wise.

c) As on 24th July 2025, 31 States/UT have signed MoU for implementation of SVAMITVA Scheme (**Annexure-I**) which includes states excluded under Provisions of the Panchayats (Extension to Scheduled Areas) Act, 1996 viz Andhra Pradesh, Madhya Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Maharashtra, Odisha, Rajasthan. However, Telangana has only undertaken pilot survey of 5 villages and has not scaled up the SVAMITVA Scheme and the Scheme is on-hold in Jharkhand.

Annexure referred to in reply to part (a) of the Lok Sabha UnStarred Question No. 1416 answered on 29.07.2025

State/UT wise Status of SVAMITVA Scheme

States/UTs	Targeted villages	Drone Flying Completed Villages	Property Cards prepared (villages)	Number of Property Cards prepared
Dadra and Nagar Haveli and Daman and Diu	80	80	75	4397
Goa	410	410	410	672646
Haryana	6260	6260	6260	2515646
Puducherry	96	96	92	2801
Uttarakhand	7441	7441	7441	278229
Andaman and Nicobar Islands	186	186	141	7409
Andhra Pradesh	13321	13321	0	0
Arunachal Pradesh	5596	3630	0	0
Assam	1074	946	0	0
Chhattisgarh	15791	15791	1867	123491
Delhi	31	31	0	0
Gujarat	15052	14199	8882	1453879
Himachal Pradesh	15196	13920	364	5419
Jammu and Kashmir	4429	4402	1294	43910
Jharkhand	757	240	0	0
Karnataka	30757	23338	4125	1027094
Kerala	597	597	0	0
Ladakh	232	232	225	18788
Lakshadweep Islands	10	10	10	13563
Madhya Pradesh	43014	43014	37931	4610793
Maharashtra	37819	37609	19858	3193881
Manipur	2555	209	0	0
Mizoram	550	433	27	2909
Odisha	3054	2724	43	1716
Punjab	12083	10461	178	24089
Rajasthan	36300	35929	14779	1248332
Sikkim	1	1	0	0
Tamil Nadu	3	3	0	0
Telangana	5	5	0	0
Tripura	898	19	893	571783
Uttar Pradesh	90573	90573	68377	10486961
Total	344171	326110	173272	26307736
